

**IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD BENCHES "A & B" : HYDERABAD  
(THROUGH VIDEO CONFERENCE)**

**BEFORE SHRI A. MOHAN ALANKAMONY,  
ACCOUNTANT MEMBER**

**AND**

**SHRI S.S. GODARA, JUDICIAL MEMBER**

ITA No.	A.Y.	Appellant	Respondent
344/Hyd/19	2010-11	B.N.Rathi Securities Limited, Hyderabad [PAN: AABC6140Q]	Dy. Commissioner of Income Tax, Circle-1(2), Hyderabad
1435/Hyd/19	2009-10	Harishchand Surana, Secunderabad [PAN: AIRPS7926G]	Dy. Commissioner of Income Tax, Central Circle-2, Hyderabad
115/Hyd/19	2009-10	Nikhil Surana, Secunderabad [PAN: AOPPS3582L]	Asst. Commissioner of Income Tax, Circle-11(1), Hyderabad
1023/Hyd/17	2008-09	Surender Raj Jaiswal (HUF), Hyderabad [PAN: AABHJ1261R]	Asst. Commissioner of Income Tax, Circle-4(1), Hyderabad
1924/Hyd/19	2015-16	Smt. Kasturi Jayaram, Secunderabad [PAN: AZUPJ3914D]	Income Tax Officer, Ward-10(5), Hyderabad
75/Hyd/19	2008-09	Smt. Leena Mathur, Hyderabad [PAN: ACIPM2095B]	Asst. Commissioner of Income Tax, Circle-4(1), Hyderabad

For Assessee : Shri K.C.Devdas,  
Shri Sarang Shah, ARs

For Revenue : Shri Rohit Mujumdar,  
Shri Sunil Kumar Pandey, DRs

Date of Hearing : 30-12-2020

Date of Pronouncement : 04-01-2021

**ORDER**

**PER BENCH :**

These six assessee's' appeals are directed against different orders of the Commissioner of Income Tax (Appeals)–

Hyderabad, involving varying assessment years stated herein above.

2. At the outset, we are informed during the course of hearing from the assessee's side that they have filed for settlement benefit under the 'Direct Tax Vivad Se Viswas Scheme-2020' in prescribed Form No.1 & 2 and Form(s)-3 in tune thereto; also stand issued.

3. The assessee's sole identical plea in all these cases is that since the department is yet to finalise the settlement in tune with Form(s)-3 issued under the scheme, these appeals may not be dismissed as withdrawn as on date. We find no merit in assessee's contentions *per se*. The fact remains that they have already been issued Form(s)-3, no purpose would be served if all these cases are kept pending. We therefore order that these appeals be treated as dismissed as withdrawn with a rider that it shall be very much open for all assessee's to file for revival of these cases, if the settlement benefit under the scheme is denied to them for technical reasons.

4. All these cases are dismissed as withdrawn in above terms. A copy of this common order be placed in the respective case files.

*Order pronounced in the open court on the 4<sup>th</sup> January, 2021*

Sd/-  
**( A. MOHAN ALANKAMONY )**  
**ACCOUNTANT MEMBER**

Sd/-  
**( S.S. GODARA )**  
**JUDICIAL MEMBER**

Hyderabad, Dated: 04-01-2021

Copy to :

1. *B.N.Rathi Securities Limited, 6-3-652, IV Floor, 'Kautilya' Amrutha Estates, Somajiguda, Hyderabad.*
2. *Shri Harishchand Surana, C/o.M/s.Sekhar & Co., 133/4, R.P.Road, Secunderabad.*
3. *Shri Nikhil Surana, C/o.M/s.Sekhar & Co., 133/4, R.P.Road, Secunderabad.*
4. *Surender Raj Jaiswal (HUF), C/o.Sarang Shah & Company, Chartered Accountants, 3-5-1090/A2, OPP:YMCA, Narayanguda, Hyderabad.*
5. *Smt.Kasturi Jayaram, Flat No.201, Ashray Anil Residency, Lane-1, Street No.11, West Marredpally, Secunderabad.*
6. *Smt.Leena Mathur, C/o.Sarang Shah & Company, Chartered Accountants, 3-5-1090/A2, OPP:YMCA, Narayanguda, Hyderabad.*
7. *The Dy.Commissioner of Income Tax, Circle-1(2), Hyderabad.*
8. *The Dy.Commissioner of Income Tax, Central Circle-2, Hyderabad.*
9. *The Asst.Commissioner of Income Tax, Circle-11(1), Hyderabad.*
10. *The Asst.Commissioner of Income Tax, Circle-4(1), Hyderabad.*
11. *The Income Tax Officer, Ward-10(5), Hyderabad.*
12. *CIT(Appeals)-6, Hyderabad.*
13. *CIT(Appeals)-1, Hyderabad.*
14. *The Pr.CIT-5, Hyderabad.*
15. *The Pr.CIT-1, Hyderabad.*
16. *The Pr.CIT-6, Hyderabad.*
17. *D.R. ITAT, Hyderabad.*
18. *Guard File.*